

12.36 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

(i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th September, 1958, agreed without any amendment to the Trade and Merchandise Marks Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 27th August, 1958".

(ii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha, that the Rajya Sabha, at its sitting held on the 18th September, 1958, agreed without any amendment to the Industrial Disputes (Banking Companies) Decision Amendment Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 28th August, 1958."

12.37 hrs.

GOVERNMENT BUSINESS FOR FOLLOWING WEEK

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, with your permission, I rise to announce that Government business in this House for the next week will consist of:

(1) Consideration of any items of business carried over from today's Order Paper;

(2) Consideration and passing of:

(i) The International Finance Corporation (Status, Im-

munities and Privileges) Bill, 1958;

(ii) The Supreme Court Judges (Conditions of Service) Bill, 1958.

(iii) The High Court Judges (Conditions of Service) Amendment Bill, 1958;

(3) Consideration of motions for modification of the UPSC (Consultation), Regulations, 1958, laid on the Table on 11th September, 1958;

(4) Consideration and passing of the Parliament (Prevention of Disqualification) Bill, as reported by the Joint Committee;

(5) Discussion under rule 193 to be raised by Shri Feroze Gandhi and Pandit D. N. Tiwary regarding deterioration in the punctuality of passenger trains on Thursday, September 25, 1958, at 4 P.M.; and

(6) Discussion under rule 193 to be raised by Pandit D. N. Tiwary regarding insecurity of and danger to life and property on railways on Saturday, the 27th September, 1958.

Shri S. M. Banerjee (Kanpur): What about the Textile Enquiry Committee Report? During the Question Hour we were told that there will be a discussion on this. This is an important matter. There is a crisis. We would request you to find some time to discuss that report.

Shri Mahanty (Dhankanal): The Prevention of Disqualification Bill is a highly controversial Bill. I would submit to you either to postpone it to the next session or to allow us in this House sufficient time to discuss that Bill.

Shri Satya Narayan Sinha: If we postpone that Bill, then the House will have to adjourn early.

Shri T. B. Vittal Rao (Khammam): There are many "No-Day-Yet-Named Motions" which have been admitted. They can be taken up. Some time should be found for them.